

- (b) if not, the reason thereof; and  
 (c) at what stage does the proposal rests now?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). The report of the Investigation Committee appointed under Section 15 of the Industries (Development & Regulation) Act, 1951 for the purpose of making a full and complete investigation into the affairs of the Company has been received and is under consideration of the Government.

**Investigations into Affairs of Insov Auto Limited**

1853. SHRI CHITTA BASU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any investigation was ordered into the state of affairs of the Insov Auto Limited;

(b) if so, whether Government have so far received the investigation report; and

(c) the salient features of the report and actions taken thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BIUSHAN): (a) Yes, Sir.

(b) and (c). An interim report has been received on 23-11-77. The main recommendation is for a change in management. This is under examination.

**Task Force to Study Petro-Chemical Industries**

1854 SHRI CHITTA BASU: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Planning Commission has since set up a Task Force to study in depth the possibilities of the

petro-chemical industries in the country; and

(b) if so, when the report is expected?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The Planning Commission has set up a Working Group on petrochemicals to plan for the optimal utilisation of hydrocarbons for the manufacture of major petrochemicals; this is expected to submit its interim report by the end of December, 1977.

**Examination of Hathi Committee Report**

1855. SHRI S. R. DAMANI:  
 SHRI RAMESHWER PATIDAR:  
 SHRI SUBHASH AHUJA:  
 SHRI VASANT SATHE:  
 SHRI ARJUN SINGH BHADORIA:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state.

(a), whether Government have completed examination of the Hathi Committee Report submitted a long time back on the Drugs and Pharmaceutical industry in the country;

(b) if so, what are the decisions taken to implement the recommendations; and

(c) if not, what is holding up its consideration?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) to (c). Immediately on assumption of office by the present Minister of Petroleum and Chemicals and Fertilizers, a fresh directive was issued by him for the most expeditious examination of the various recommendations made by the Hathi Committee. The Associations representing the

Drug Industry had also submitted various representations. The representatives of Organisation of Pharmaceuticals Producers of India, Pharmaceuticals and Allied Manufacturers and Distributors Association, Indian Drug Manufacturers Association, Indian Pharmaceuticals Manufacturers Association and Indian Medical Association and Associations of Chemists and Druggists met the Minister in July-August, 1977 to elaborate on these. Inter-Ministerial meetings were also taken by the Minister attended by various Senior Officials of Government. Several high level inter-ministerial official meetings have also been held. A meeting of the Consultative Committee of the Ministry of Chemicals and Fertilizers was also convened on the 5th November 1977 exclusively to discuss the report of the Hathi Committee at great length.

All the suggestions and viewpoints emanating from various sources have been considered and a final decision on the recommendations of the Hathi Committee is now likely to be taken soon.

#### **Suggestion for a Pipeline Corporation**

1857, SHRI O. V. ALAGESAN.  
DR. HENRY AUSTIN:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether experts in oil industry have suggested to Government that a central body for pipeline expansion may be set up in the country; a sort of a pipeline Corporation;

(b) if so, the reaction of union Government; and

(c) the main reasons given by them in support of their suggestion?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):  
(a) to (c). A report has appeared in

the press suggesting the setting up of a Pipeline Corporation. There is no such proposal presently under the consideration of Government.

#### **Registration of Companies in Different States**

1858, SHRI O. V. ALAGESAN:  
SHRI G. S. REDDI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that about 201 firms were registered during July, 1977 alone;

(b) how many companies were registered during the months of August, September and October and how many have applied for in November, 1977;

(c) whether the largest number of companies registered were from Maharashtra State; and

(d) if so, the State-wise position of registration?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir. 201 companies limited by shares were registered during July, 1977

(b) 209 companies limited by shares were registered during the month of August, 219 during September and 318 during October, 1977. The number of companies which applied for registration during the first half of November, 1977 was 125.

(c) Yes, Sir.

(d) The State-wise position in regard to new registrations during the months of July, August, September, October and the first half of November, 1977 is given in the Statement annexed.